

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN BENCH AT CHENNAI

(Application under Sections 14, 15 read with Section 17, 18 of the National Green Tribunal Act, 2010)

ORIGINAL APPLICATION NO. 175 of 2020

MEMORANDUM OF PARTIES

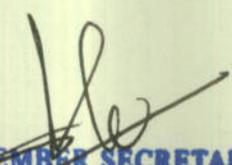
IN THE MATTER OF:

Venkatapathi Raja Yenumala
H.No.2-232, Kesevadasupalem
RAZOLU Taluka, Sakhinetipalli Mandal,
Eastgodavari District, Andhra Pradesh-533252
Mobile No.9528345678 & +44 7837 200953
Mail Id: rajavr.smile@gmail.com

... APPLICANT

VERSUS

1. **Union of India,**
Through its Secretary,
Ministry of Environment, Forest & CC
Indira Paryavaran Bhavan,
Jorbagh, New Delhi – 110 003.
Mail: secy-mcef@nic.in
Phone: 011-24695262, 24695265
2. **Union of India**
Rep. by its Secretary,
Ministry of Petroleum & Natural Gas
Sastry Bhavan, New Delhi -1
Mail: secy-png@nic.in
Phone: 011 23383501/23383562
3. **Oil and Natural Gas Corporation Ltd.,**
Rep. by its Chairman
Ministry of Petroleum and Natural Gases
Deendayal Urja Bhavan
5A, Nelsan Madela Marg
Vasanth Kunj, New Delhi – 110070
Mail: ongcdelhicc@ongc.co.in
Phone: 011-26752021, 26122148
4. **GAIL (India) Ltd.,**
Rep. by its Chairman & Managing Director
GAIL Bhavan, 16, Bikajikama Place
R.K.Puram, New Delhi – 110066.
Mail : gailpmg@gail.co.in
Phone: 011 26102077, 2617250


**MEMBER SECRETARY,
Andhra Pradesh Coastal Zone
Management Authority (APCZMA)
Vijayawada, Andhra Pradesh.**

5. **State of Andhra Pradesh**
Rep. by its Chief Secretary
Secretariat, Velagapudi
Guntur District, AP-522503
Mail: cs@ap.gov.in, Ph: 08632444461
6. **Central Pollution Control Board**
Through Member Secretary
Parivesh Bhawan, CBD-Cum Office Complex
East Arjun Nagar, Delhi - 110032
Mail : mccb@cpcb.nic.in, Phone: 22307078
7. **Andhra Pradesh Pollution Control Board**
Rep. by its Member Secretary
D.No.33-26-14/D2, Pushpa Hotel Center
Chalamavari Street, Kasturibaipet
Vijayawada, Andhra Pradesh - 520010.
Mail: membersecy@appcb.gov.in, Ph: 08662463202
8. **Director General Fire Services**
Office of the Director General, State Disaster
Response & Fire Services Department, Near Police
Control Room, Governorpet, Vijayawada - 534006.
Mail: peshi_apfire@yahoo.com, Ph: 086-2570101
9. **Andhra Pradesh Police Department**
Rep. by its Deputy Inspector General of Police
Eluru Range, Eluru, A.P. PIN-522501.
Mail : dgp@appolice.gov.in Ph: 9490618572
10. **Directorate General of Mine Safety**
Rep. by its CIM & Director General
Dhanbad, Jharkhan - 826016
Phone: 0326 2221000
Mail : dg@dgms.gov.in, dgmsindla@gmail.com
11. **District Collector and Magistrate**
East Godavari at Kakinada
Andhra Pradesh - 533001
Mail : collector_egd@ap.gov.in
Phone: 0884-2365424
12. **District Collector and Magistrate**
West Godavari District
Ameenapeta, Eluru, AP - 534006
Mail: collectorwg@gmail.com
Phone: 08812230051


**MEMBER SECRETARY,
Andhra Pradesh Coastal Zone
Management Authority (APCZMA)
Vijayawada, Andhra Pradesh.**

13. Andhra Pradesh Coastal Zone Management Authority

Rep. by its Chairman
Chalamavari Street, Kasturibaipeta
Vijayawada - 520010
Mail: apczma2016@gmail.com
Phone: 0866-2463200

... RESPONDENTS

COUNTER AFFIDAVIT FILED BY THE 13TH RESPONDENT

I, Vijay Kumar G Srkr, Son of G Krishnaiah, Hindu, aged about 59 years, holding the post of Member Secretary, Andhra Pradesh Coastal Zone Management Authority (APCZMA), do hereby solemnly affirm and sincerely state as follows:-

1. I am the deponent herein and as such I am well acquainted with the facts of the case and competent to swear to this counter affidavit. I have been authorized to file this counter affidavit on behalf of the 13th respondent.
2. This respondent denies each and every averment made in the affidavit filed in support of the application as false and incorrect except those that are specifically admitted herein in this counter affidavit.
3. With regard to the averments made in paragraph I to IV of the affidavit is not related to this respondent and hence there is no remark.
4. With regard to the averment made in Paragraph V of the affidavit is denied as false. It is submitted that as per records, M/s. ONGC has obtained following CRZ clearance from the MoEF& CC, GoI, New Delhi:
 - (i) Laying of pipeline for Integrated Development of GS-15 and G-1 offshore fields in Godavari Basin and expansion of onshore terminal facilities at Odalarevu in K.G. Offshore, East Godavari District, Andhra Pradesh, vide order dated 22.12.2000.


**MEMBER SECRETARY,
Andhra Pradesh Coastal Zone
Management Authority (APCZMA)
Vijayawada, Andhra Pradesh.**

- (ii) Development of Vashishta and S-1 fields of K.G. Offshore, Eastern Offshore Asset at Kakinada, Andhra Pradesh and expansion of Odalarevu Onshore Terminal, A.P. vide order dated 12.11.2015.
- (iii) Development drilling of 45 wells at block KG-DWN-98/2, KG offshore, Tehsil Allavaraam, District East Godavari, Andhra Pradesh by M/s ONGC Ltd. , vide order dated 22.01.2016.
- (iv) Marine disposal of treated effluent of 1500 Cu m/day into sea at 1500 mts offshore in water depth of 6.7 mts C.D, vide order dated 11.08.2016.
- (v) Laying of 20 Inch pipeline of 31 Km length from Offshore platform, through mouth of Gauthami & Godavari River, Part of Yanam (Puducherry) and terminating at ONGC Onshore plant at Mallavaram Village, Tallarevu Mandal, East Godavari District, vide order dated 15.10.2020

It is submitted that as per the CRZ clearance, the project proponent shall follow all the guidelines prescribed for carrying out the activities and also take necessary safety measures. The proponent shall also ensure that the ecologically sensitive areas in the project area are not disturbed due to the activities being carried out.

It is submitted that as for as the enforcement of the recommendations of CRZ, the monitoring agency to monitor the compliance with the terms and conditions of the CRZ clearance is Regional offices of MoEF, as per the Office Memorandum dated: 05.08.2011.

5. With regard to the averments made in paragraph 1 to 9 of the affidavit is not related to this respondent and hence there is no remark.


**MEMBER SECRETARY,
Andhra Pradesh Coastal Zone
Management Authority (APCZMA)
Vijayawada, Andhra Pradesh.**

6. With regard to the averment made in Paragraph 10 of the affidavit is denied as false. It is submitted that M/s. ONGC has obtained CRZ clearance from the MoEF& CC, GoI, New Delhi for Marine disposal of treated effluent of 1500 Cu m/day into sea at 1500 mts offshore in water depth of 6.7 mts C.D, vide order dated 11.08.2016.

It is submitted that as for as the enforcement of the recommendations of CRZ, the monitoring agency to monitor the compliance with the terms and conditions of the CRZ clearance is Regional offices of MoEF, as per the Office Memorandum dated: 05.08.2011.

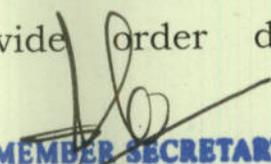
7. With regard to the averments made in paragraph 11 to 17 of the affidavit is not related to this respondent and hence there is no remark.

8. With regard to the averment made in Paragraph 18 of the affidavit is denied as false. It is submitted that as for as the enforcement of the recommendations of CRZ, the monitoring agency to monitor the compliance with the terms and conditions of the CRZ clearance is Regional offices of MoEF, as per the Office Memorandum dated: 05.08.2011.

9. With regard to the averments made in paragraph 19 to 26 of the affidavit is not related to this respondent and hence there is no remark.

10. With regard to the averment made in Paragraph 27 of the affidavit is denied as false. It is submitted that as per records, M/s. ONGC has obtained following CRZ clearance from the MoEF& CC, GoI, New Delhi:

- (i) Laying of pipeline for Integrated Development of GS-15 and G-1 offshore fields in Godavari Basin and expansion of onshore terminal facilities at Odalarevu in K.G. Offshore, East Godavari District, Andhra Pradesh, vide order dated 22.12.2000.

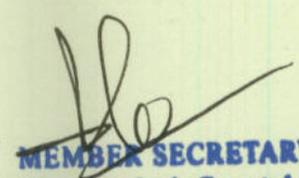

**MEMBER SECRETARY,
Andhra Pradesh Coastal Zone
Management Authority (APCZMA)
Vijayawada, Andhra Pradesh.**

- (ii) Development of Vashishta and S-1 fields of K.G. Offshore, Eastern Offshore Asset at Kakinada, Andhra Pradesh and expansion of Odalarevu Onshore Terminal, A.P. vide order dated 12.11.2015.
- (iii) Development drilling of 45 wells at block KG-DWN-98/2, KG offshore, Tehsil Allavaraam, District East Godavari, Andhra Pradesh by M/s ONGC Ltd. , vide order dated 22.01.2016.
- (iv) Marine disposal of treated effluent of 1500 Cu m/day into sea at 1500 mts offshore in water depth of 6.7 mts C.D, vide order dated 11.08.2016.
- (v) Laying of 20 Inch pipeline of 31 Km length from Offshore platform, through mouth of Gauthami & Godavari River, Part of Yanam (Puducherry) and terminating at ONGC Onshore plant at Mallavaram Village, Tallarevu Mandal, East Godavari District, vide order dated 15.10.2020

It is submitted that as per the CRZ clearance, the project proponent shall follow all the guidelines prescribed for carrying out the activities and also take necessary safety measures. The proponent shall also ensure that the ecologically sensitive areas in the project area are not disturbed due to the activities being carried out.

It is submitted that as for as the enforcement of the recommendations of CRZ, the monitoring agency to monitor the compliance with the terms and conditions of the CRZ clearance is Regional offices of MoEF, as per the Office Memorandum dated: 05.08.2011.

11. With regard to the averments made in paragraph 28 of the affidavit is denied as false. It is submitted that the CRZ clearance under CRZ Notification 2011 is being issued to the project


**MEMBER SECRETARY,
Andhra Pradesh Coastal Zone
Management Authority (APCZMA)
Vijayawada, Andhra Pradesh.**

proponents for the proposals made by them i.e., laying of pipeline for transportation of Gas, Marine outfall pipeline for discharge of treated effluents, Drilling of wells in the CRZ area after fulfilling all the criteria laid down in the Notification.

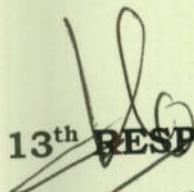
It is submitted that any violation of the conditions laid down in the CRZ clearance, the monitoring agency to monitor the compliance with the terms and conditions of the CRZ clearance is Regional offices of MoEF, as per the Office Memorandum dated: 05.08.2011.

12. With regard to the averments made in paragraph 29 to 30 of the affidavit is not related to this respondent and hence there is no remark.

13. It is submitted that this respondent craves leave of this Hon'ble Tribunal to raise additional counter in the course of proceedings, if required.

In the above circumstances, it is humbly prayed that this Hon'ble Tribunal may be pleased to dismiss the above Original Application No.175 of the 2020 and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

Solemnly affirmed at Vijayawada,
on this the day of April
2021 and signed his name in my
presence


13th RESPONDENT
Member Secretary
APCZMA

**MEMBER SECRETARY,
Andhra Pradesh Coastal Zone
Management Authority (APCZMA)
Vijayawada, Andhra Pradesh.**

BEFORE ME

ADVOCATE,

**BEFORE THE HONOURABLE NATIONAL GREEN
TRIBUNAL SOUTHERN ZONE AT CHENNAI**

O.A.No.175 of 2020

IN THE MATTER OF:

Venkatapathi Raja Yenumala

... APPLICANT

VERSUS

Union of India

Rep. by its Secretary &
12 others

... RESPONDENTS

**COUNTER AFFIDAVIT FILED BY THE
13TH RESPONDENT**

Date-16.06.2021

**MADHURI DONTI REDDY
ADVOCATE**

**STANDING COUNCIL FOR GOVERNMENT OF
ANDHRA PRADESH**

**A.P. POLLUTION CONTROL BOARD
T.T.D. SUPREME COURT OF INDIA**

#S2, Royal Castle, 26, Gill Nagar Extension, Choolaimedu,
Chennai - 600 094. Mobile: 98407 98460 / 6383121322